

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 439 of 2020

IN THE MATTER OF:

M/s. Raunaq EPC International Ltd.

...Appellant

Versus

**M/s. Hiranmaye Energy Ltd.
(formerly known as
India Power Corporation (Haldia) Ltd.)**

...Respondent

Present:

For Appellant : Mr. Pradeep K. Mittal, Advocate
**For Respondent : Mr. Rishav Banerjee, Senior Advocate with
Mr. Rajarshi Banerjee, Advocate**

ORDER
(Through Virtual Mode)

02.09.2020 Reply-affidavit filed by the Respondent is taken on record. Mr. Pradeep K. Mittal, learned counsel for the Appellant seeks and is granted two weeks to file rejoinder thereto.

List the matter 'for Admission (After Notice)' on **30th September, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/